

[श्री झोंकार लाल बेरवा]

सब एक ऐसी रही की टोकरी है, जिस में कागज जाने के बाद उस की कोई परवाह नहीं की जाती है, जैसे हमारे काश्मीर के केस को इतने सालों के बाद भी सुलझाया नहीं गया है। इसी प्रकार कई अन्य केस भी रही की टोकरी में पड़े हैं। मैं यह जानना चाहता हूँ कि क्या इस सम्बन्ध में कोई लिमिट रखी जायेगी कि हम इतने टाइम में इस केस को सुलझा सकेंगे, वना हम कोई सीधी कार्यवाही कर के उन के झुठों को तोड़-फोड़ देंगे।

Shri M. C. Chaglia: Well, Sir, we will certainly press upon the U.N. to take strong action. U.K. is a member of the U.N. and I am sure that the U.K. will listen to any directive given by the U.N.

श्री झोंकार लाल बेरवा : कब तक इन्तजार करेंगे ? क्या झगले चुनाव तक ?

श्री शारदानन्द (सीतापुर) : क्या मंत्री महोदय बतावेंगे कि क्या वह इस मामले को उन टायुनों के झरीदने से पहले या बाद में संयुक्त राष्ट्र सब में ले जावेंगे ?

Shri M. C. Chaglia: According to the note, already agreement has been entered into and compensation has been fixed. One is already held as freehold by the Crown; with regard to two they are still negotiating. We will send the necessary note to the U.N. and point this out and if something can be done we will do it.

श्री झोंकार लाल बेरवा : रकम कितनी मन्चूर की है ?

Shri Jyotirmoy Basu (Diamond Harbour): I want to know whether the Government is inclined to grant facilities for recruiting Gurkhas for the British Army. Are there not many recruiting camps and transit camps in and around India?.... (Interruptions).

Mr. Speaker: We are discussing about the islands in Indian Ocean but you are talking about Gurkhas. If the Minister can reply he may but this is not relevant.

Shri M. C. Chaglia: If the hon. Member puts down a separate question, I will answer it. I have not the figures now, apart from the fact that it does not arise out of this question.

12.38 hrs.

#### RE. SITUATION IN PUNJAB

Mr. Speaker: Papers laid.

श्री रजबीर सिंह (रोहतक) : अध्यक्ष महोदय हम सरकार से यह जानना चाहते हैं कि आज पंजाब में गवर्नमेंट किस कानून के तहत चल रही है, जब कि वहाँ पर आपोबीचान ने गवर्नमेंट को डिफ्रीट कर दिया है। उस गवर्नमेंट को डिसमिस किया जाये। हम लोग इस मामले पर डिस्कशन चाहते हैं।

Mr. Speaker: You cannot raise any question like this. Please give notice and I will consider it.

Shri Ram Kishen Gupta (Hissar): The Assembly has been adjourned sine die this morning.

Mr. Speaker: Every day you will have dozens of questions raised like this I am telling you this. It is dangerous. I do not want to allow it now.

Shri Triguna Sen.

Shri Ram Kishen Gupta: Sir, a situation has arisen in Punjab where the Assembly has adjourned sine die.

Shri Bata Singh (Rupar): There is no government in Punjab.

Several hon. Members rose—

Shri Bata Singh: The constitutional machinery has failed in Punjab.

Mr. Speaker: Order, order. What is this indiscipline? I do not allow this.

Shri Chintamani Panigrahi rose—

श्री चिन्तमणि पाणिग्राही (बनारसपुर):  
नहीं, नहीं, मैं एक बात कहना चाहता

Mr. Speaker: Why do you complicate the issue? I have not allowed them to say a word, to utter a word.

Shri A. B. Vajpayee: I do not want this impression to get round, that only the Congressmen are interested in Punjab; we are also interested in Punjab; we are prepared to discuss it.

Shri Bata Singh: Please listen to us also.

Shri Shivajirao S. Deshmukh rose—  
(Interruption).

Shri D. C. Sharma rose—

Mr. Speaker: Even those Members who have been in Parliament for two or three terms get up and speak; they are all shouting like this, when I am standing. Shri D. C. Sharma is also standing. If one person stands, I can understand, but what am I to do when so many Members rise and raise points, and the same point half a dozen or more times?

An hon. Member: What is your ruling?

Mr. Speaker: No ruling, please sit down.

Shri Chintamani Panigrahi (Bhubaneswar): We have given notice. You said no. We have given.

Mr. Speaker: It does not matter.

An hon. Member: I have also given notice.

Mr. Speaker: Order, order. It has to be considered; you may pose something there; it does not mean that the Speaker is ready with the papers. Shri Panigrahi is an intelligent man; he

should know that the Speaker is not exclusively for one hon. Member who is sitting there. He should not speak now. Please sit down now.

Shri Chintamani Panigrahi: Why should I, Sir? (Interruption).

Several hon. Members rose—

Shri Nath Pai (Rajapur): Sir, can any Member go on threatening you like that?

Mr. Speaker: What can I do?

Shri Nath Pai: You can do a lot; we are with you; why do you worry?

Shri Shivajirao S. Deshmukh (Parbhani): By the time you take it up for consideration, there may be nothing to discuss

Shri Randhir Singh: The position in Punjab must be saved.

Shri Bata Singh rose—

Mr. Speaker: I have not given him permission.

Shri Bata Singh: We must be heard.

Mr. Speaker: Order, order. Shri Triguna Sen.

12:46 hrs.

#### PAPERS LAID ON THE TABLE

ANNUAL REPORT OF THE INDIAN  
INSTITUTE OF TECHNOLOGY,  
KANPUR.

The Minister of Education (Dr. Triguna Sen): I beg to lay on the Table a copy of the Annual Report of the Indian Institute of Technology, Kanpur for the year 1964-65. [Placed in Library. See No. LT-250/67].